

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No. 14 of 2019

Md. Afroz Alam --- --- Appellant

Versus

Arfiya Khatoon --- --- Respondent

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CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY
Through Video Conferencing

For the Appellant : Mr. Shree Nivas Roy, Advocate

For the Respondent : Ms. Rashmi Kumar, Advocate

09/09.07.2020 Mr. Shree Nivas Roy, learned counsel for the appellant seeks 3 weeks' time to ensure that payment of Rs.3000 due as cost of mediation is made to the respondent through her counsel Ms. Rashmi Kumar in compliance of the order dated 16.03.2020.

Matter has already been admitted on 16.03.2020 and Lower Court Record has also been received. Let the case be listed under the heading for hearing as per its age.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)